IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT

PETITIONER/S:

NIMMY ROSE JAMES, AGED 33 YEARS
W/O JOSEPH ROY, DEVELOPMENT OFFICER
(NOW UNDER ORDERS OF TERMINATION)
(CODE NO.0261039), SR.NO.578034
LIFE INSURANCE CORPORATION OF INDIA,
PALA BRANCH, PALA PO - 686 575
KOTTAYAM DISTRICT, RESIDING AT MAZHUVANCHERIL HOUSE
MELAMPARA PO, KOTTAYAM DISTRICT 686 578

BY ADV BINOY VASUDEVAN

RESPONDENT/S:

- THE LIFE INSURANCE CORPORATION OF INDIA
 REPRESENTED BY ITS ZONAL MANAGER, SOUTHERN ZONE
 LIC BUILDING, 153, ANNA SALAI,
 P B NO.2450, CHENNAI 6000 002
- THE ZONAL MANAGER,
 LIFE INSURANCE CORPORATION OF INDIA
 SOUTHERN ZONE
 LIC BUILDING, 153, ANNA SALAI,
 P B NO.2450, CHENNAI 6000 002
- 3 THE SENIOR DIVISIONAL MANAGER
 LIC OF INDIA, DIVISIONAL OFFICE
 JEEVAN PRAKASH P B NO. 609
 NAGAMPADAM, KOTTAYAM 686 001
- THE MANAGER, LIC OF INDIA PALA BRANCH, PALA PO, KOTTAYAM 686 575

ADV.S.EASWARAN SC FOR, LIC OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 08.02.2022, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

JUDGMENT

The petitioner is a Development Officer in the 1st respondent Life Insurance Corporation of India. By respondent passed an Ext.P13. the 3rd terminating the service of the petitioner Development Officer which is to take effect on expiry of 3 months from the date of receipt of the order in terms of the provisions of the Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions of Service Rules) 2009 as amended by Amendments Rules 2016. Against Ext.P13 order, the petitioner preferred a statutory appeal dated 01.12.2021 before the 2nd respondent. The 2nd respondent by Ext.P14 order appeal. Challenging the rejected Ext.P14, petitioner has approached this Court. According to the petitioner, she could not bring in the required

premium for the appraisal year due to the situation created by Covid-19 pandemic and the maternity leave availed. The 2nd respondent without considering these aspects and without hearing the petitioner, has passed Ext.P14 dismissing her appeal.

- 2. Heard the learned Counsel for the petitioner and Sri.S.Easwaran, learned Standing Counsel for the respondents.
- 3. It is contended by the learned Counsel for the petitioner that Ext.P14 order has been passed without application of mind and in total disregard to the principles of natural justice. The petitioner was not heard before passing the order of termination and the contentions of the petitioner in the appeal was not considered by the 2^{nd} respondent with due application of mind.
- 4. Per contra, Sri.S.Easwaran, the learned Standing Counsel submits that there is no provision

under the statute governing the consideration of appeal, which provides for a personal hearing of the parties before an order is passed in the appeal.

5. Since it is not disputed that Ext.P14 has been passed without affording an opportunity of hearing to the petitioner, I find that the order is issued in violation of principles of natural justice. If the statute is silent with regard to providing opportunity of personal hearing to the affected person, particularly when the decision involves adverse civil consequences of termination of service, natural justice has to be read in to the statute. Accordingly, I set aside Ext.P14. There will be a direction to the 2nd respondent to consider afresh the appeal dated 01.12.2021 filed by the petitioner against Ext.P13 order, after affording an opportunity of hearing to the petitioner. The hearing can be either physically or virtually. The Appellate Authority shall consider the contentions of the petitioners in Ext.P13 and shall pass a reasoned order. Orders as above shall be passed within a period of eight weeks. Till such time the appeal is heard and disposed of and the order communicated to the petitioner, the petitioner shall continue in service as Development Officer in the Life Insurance Corporation of India.

The writ petition is disposed of with the above directions.

Sd/-

MURALI PURUSHOTHAMAN, JUDGE

SB/08/02/2022

APPENDIX

PETITIONERS EXTS.

- EXT.P1 TRUE COPY OF THE LETTER OF APPOINTMENT VIDE REFERENCE NO.LIC ADO-2015-16 DATED 26.10.2015 ISSUED BY THE 3RD RESPONDENT.
- TRUE COPY OF THE LETTER OF APPOINTMENT OF THE EXT.P2 PETITONER AS A PROBATIONARY DEVELOPMENT OFFICER DATED 30.04.2016 ISSUED BY THE 3RD RESPONDNET.
- EXT.P3 TRUE COPY OF THE LETTER OF CONFIRMATION DATED 17.06.2017 ISSUED BY THE 3RD RESPONDENT
- TRUE COPY OF THE NOTICE DATED 5.7.18 ISSUED BY EXT.P4 THE 3RD RESPONDENT.
- EXT.P5 TRUE COPY OF THE COMMUNICATION DATED 2.8.18 ISSUED BY THE 3RD RESPONDENT
- TRUE COPY OF THE COMMUNICATION DATED 24.6.19 EXT.P6 ISSUED BY THE 3RD RESPONDENT.
- EXT.P7 TRUE COPY OF THE COMMUNICATION DATED 24.6.2020 ISSUED BY THE 3RD RESPONDENT
- EXT.P8 TRUE COPY OF THE PROCEEDINGS OF THE 4TH RESPONDENT DATED 12.2.21 GRANTING MATERNITY LEAVE TO THE PETITIONERS
- EXT.P9 TRUE COPY OF THE NOTICE WAS ISSUED ON 25.8/.21
- EXT.P10 TRUE COPY OF THE REPLY DATED 9.9.21 SUBMITTED BY THE PETITIONERS
- TRUE COPY OF THE SHOW CAUSE NOTICE DATED EXT. P11 15.9.21 ISSUED BY THE 3RD RESPONDENT.
- TRUE COPY OF THE REPLY DATED 20.10.21 EXT.P12 SUBMITTED BY THE PETITIONER.
- EXT. P13 TRUE COPY OF THE ORDER OF TERMINATION DATED 15.11.21 ISSUED BY THE 3RD RESPONDENT

- EXT. P14 TRUE COPY OF THE PROCEEDINGS OF THE 2ND RESPONDENT DATED 27.1.22 REJECTING THE APPEAL PREFERRED BY THE PETITIONERS
- EXT.P15 TRUE COPY OF CIRCULAR VIDE REFERENCE NO.CO/ZD/MKTG/FPDO/09/2020 DATED 21.4.2020
- EXT.P16 TRUE COPY OF THE CIRCULAR DATED 13.8.2020 ISSUED BY THE CENTRAL OFFICE OF THE 1ST RESPONDENT
- EXT. P16 (A) THE TRUE COPY OF THE CIRCULAR NO.CO/2D/MKTG/2D/2021 DATED 11.6.21
- EXT.P17 TRUE COPY OF THE JUDGMENT DATED 10.3.21 IN WPC NO. 6222/21
- TRUE COPY OF THE JUDGMENT DATED 27.8.21 IN WPC EXT.P18 NO.17329/21